# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## OA 422/97

Friday the 7th day of January, 2000.

### CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K. Haridas
Block Development Officer &
Ex-Officio Additional Sub
Divisional Officer
(now on leave)
Kiltan Island
Union Territory of Lakshadweep.

... Applicant

(By advocate Mr N.N.Sugunapalan)

#### Versus

- Union of India represented by Secretary, Ministry of Home Affairs New Delhi.
- 2. Administrator
  Union Territory of Lakshadweep
  P.O.Kavaratti Island
  Kavaratti.
- 3. T.Balakrishnan
  Secretary (Administration)
  (on Extension of Service)
  Union Territory of Lakshadweep
  Kavaratti.

... Respondents.

(By advocate Mr P.R.Ramachandra Menon)

The application having been heard on 7th day of January, 2000, the Tribunal on the same day delivered the following:

# ORDER

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Though the applicant has sought as many as seven reliefs in the OA, learned counsel appearing for the applicant while arguing the OA submitted across the Bar that the applicant is confining the relief in respect of the second one.

2. After hearing both sides, it was submitted by the learned counsel on both sides that the first respondent may be directed to consider the case of the applicant as per rule 7 of A-10 and pass appropriate orders within a reasonable time.

- 3. Accordingly the first respondent is directed to consider the case of the applicant in the light of rule 7 of A-10 and pass appropriate orders within two months from the date of receipt of a copy of this order.
- 4. Original Application is disposed of as above. No costs.

Dated 7th January, 2000.

G.RAMAKRISHNAN ADMINISTRATIVE MEMBER

A.M.SIVADAS JUDICIAL MEMBER

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## Annexure referred to in this order:

A-10: True copy of the Lakshadweep Civil Service Rules 1996 dated 11.3.96 issued by the first respondent to the applicant.